

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Virtual Hearing)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)
: Ms. ANURADHA SANJAY BHATIA – MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.11.2023 AT 10:30 A.M.

| TC/CP. Nos. | CA/IA No. | Section / Rule | Name of Parties |
|-----------------------|------------------|------------------------------|--|
| TCP(IB)/87/7/AMR/2019 | Main Case | 7 of IBC | Stressed Assets Stabilization Fund Vs Sarita Synthetics and Industries Ltd |
| | IA(IBC)/126/2023 | U/s 32A r/w Sec 60(5) of IBC | Bommidala Enterprises Pvt Ltd Vs. Mr. Niranjana Miriyala and 4 Ors |
| | IA(IBC)/309/2022 | Sec 43 and 44 of IBC | Niran Miriyala, RP of Sarita Synthetics & Industries Limited Vs. Sri Vasavi Industries Limited & 11 others |

ORDER

IA(IBC)/126/2023:-

Ms. Akanksha Nehra, Ld. Counsel for the Applicant and Mr. Siva Rama Krishna, Counsel for R3 present. The direction of this Tribunal dated 20.10.2023 as regards filing of an application by R3 has not be complied. However, Ld. Counsel Mr.N. Siva Rama Krishna submits that the same will be complied during the course of the day. We therefore order that if compliance is not reported by 5:00 P.M. today. It is deemed that the order is not complied with an opportunity to file the same, stands forfeited. The Applicant shall also comply all the conditions that are mandated by the earlier order dated: 20.10.2023. List the matter on 11.12.2023.

IA(IBC)/309/2022:- Mr. Y.Suryanarayana, Ld. Counsel for the Applicant present. The Respondents are already set exparte. Hence, for hearing, list the matter on 11.12.2023.

Sd/-
MEMBER TECHNICAL /-

Sd/-
MEMBER JUDICIAL

Venkatesh (Steno)